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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 162/2003 in  
OA 1100/2002

New Delhi this the 25th day of June, 2003

**Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)**  
**Hon'ble Shri R.K.Upadhyaya, Member (A)**

1. M.S.Meena  
S/O Shri Ram Shai,  
R/O BH-92, West Shalimar  
Marg, Delhi-5
2. B.S.Tolia,  
S/O Shri Inder Singh,  
R/O Staff Quarter No.1,  
Type-IV, Govt. Lady  
Noyce Sr.Sec.School for  
deaf and dumb, Delhi Gate,  
Delhi.

..Petitioners

( By Advocate Shri Yogesh Sharma,  
learned counsel through proxy  
counsel Shri Balwant )

VERSUS

1. Ms.Shailji Chandra,  
Chief Secretary,  
Govt.of NCT of Delhi,  
New Sectt.Players Bldg.,  
New Delhi.
2. Shri U.K.Worah,  
Director,  
Deptt.of Social Welfare,  
Govt.of NCT KG Marg, New Delhi.

.. Respondents

(By Advocate Shri Rajan Sharma,  
learned counsel through proxy  
counsel Shri Ashwani Bhardwaj)

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J))

Learned proxy counsel for the respondents submits that he has filed compliance affidavit on 24.6.2003 and copy has been given to the opposite party. Learned proxy counsel

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for the petitioners submits that he is satisfied with the compliance.

2. In view of what has been stated above, CP 162/2003 is dismissed. Notices issued to the alleged contemners are discharged. File be consigned to the record room.

*On 3rd a.m*

( R.K.Upadhyaya )  
Member (A)

*Lakshmi Swaminathan*  
( Smt.Lakshmi Swaminathan )  
Vice Chairman (J)

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